



2026:AHC:45530

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 3101 of 2026

Sushil Kumar Arya And 12 Others

.....Petitioner(s)

Versus

State Of U.P. And 6 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Garima Shukla, Rajendra Kumar Ojha
Counsel for Respondent(s)	:	C.S.C., Pranjal Mehrotra

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Garima Shukla, learned counsel for the writ petitioner, Sri Manish Kumar, learned Standing Counsel for the State and Sri Pranjal Mehrotra for Respondent nos. 2.
2. On the oral request, learned counsel for the writ petitioners is permitted to correct the array of parties, in so far as Respondent nos. 4 and 5 are concerned.
3. The writ petitioners claim themselves to be engaged through a service provider on contractual basis, but they have not been paid honorarium.
4. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Chief Medical Officer, Mau.
5. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Chief Medical Officer, Mau, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of four months, from the date of production of certified copy of the order.

February 27, 2026

N.S.Rathour

(Vikas Budhwar,J.)